

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

IA No.3949/2026

in

COMPANY APPEAL (AT)(Ins) No.1442/2024

In the matter of:

VOVL Ltd & Ors

Applicant

Vs

Venugopal Dhoot

Respondent

For Appellant: Ms Swastika Chakravarti, Ms Mimansha Durgapal, Advocates.

For Respondent: Ms Surabhi Khattar, Ms Pallavi Agarwal, Advocates.

With

IA Diary No.9910110/05524/2026

in

COMPANY APPEAL (AT)(Ins) No.640 of 2020

In the matter of:

BPRL Ventures B.V.

Appellant

Vs

Mr Venugopal Dhoot & Ors

Respondent

For Appellant: Ms Swastika Chakravarti, Ms Mimansha Durgapal, Advocates.

For Respondent: Ms Surabhi Khattar, Ms Pallavi Agarwal, Advocates.

ORDER

HYBRID MODE

02.07.2026: IA No.3949/2026: This application has been filed by the applicant under Rule 11 of the NCLAT Rules, 2016 seeking correction of clerical/arithmetical errors in the judgement dated 14th May, 2026. It is

submitted by the learned counsel for the applicant the names of the learned senior counsel and other counsels on behalf of resolution professional have not been included in the appearance section. It is submitted Mr. S. Niranjan Reddy, Sr. Advocate was present in this appeal and hence the names, not appearing in the appearance section of judgement dated *14.05.2026* as are given in para 3 of this application, needs to be recorded in appearance section.

2. Considering the submissions made by the learned counsel for the applicant and the learned counsel for the Respondent has no objection to include the names of the advocates as are mentioned in para 3 of the application, be read in judgement dated *14th May, 2020*.

3. IA No.3949/2026 is allowed.

IA Diary No.9910110/05524/2026 in COMPANY APPEAL (AT)(Ins) No.640 of 2020.

4. Learned counsel appearing on behalf of the applicant in the application IA Diary No.9910110/05524/2026 in CA(AT)(Ins) No.640/2020 submits they have e-filed the above application and it pertains to the omission of the names of the learned senior counsels and other learned counsels in the judgement dated *14.05.2026*, who have appeared on behalf of the applicant in Company Appeals (AT)(Ins) No.639//2020 and 640/2020. The names of the such advocates are mentioned in para 4 of the application. The hard copy application has been handed over in the Court itself.

5. Considering the submissions made by the learned counsel for the applicant and the learned counsel for the Respondent has no objection to include the names of the advocates as are mentioned in para 4 of the application, be read in judgement dated *14th May, 2020*.

6. Application is disposed of.

(Justice Yogesh Khanna)
Member (Judicial)

(Mr. Ajai Das Mehrotra)
Member (Technical)

Bm/rr